

Appointment of the Directors of the Central Secretariat Services

1749. SHRI RAM DEO BHANDARI : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that all the CSS Officers empanelled for appointment of Director in 1991 have not yet been given the appointment;

(b) whether it is also a fact that the Director's panel for the subsequent year has already been announced in 1992 and action has since been initiated to give appointment to the empanelled officers;

(c) if so, what are the details of the Officers from the 1991 panel who have not yet been appointed as Director and what are the reasons for delay in deciding for their posting;

(d) whether Government propose to give offer of appointment to the said officers on priority basis, before taking up the appointments from the 1992 panel; and

(e) if so, by when the offer of appointment would be made ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA) : (a) Yes, Sir. One officer whose name was last in the CSS Director Suitability list 1990, finalised in April, 1991, has not yet been appointed as Director.

(b) Yes, Sir. CSS Director suitability list for the subsequent year 1991 has been finalised in July 1992 and action has been initiated to give appointment to the empanelled officers.

(c) to (e) Only one officer whose name figured last in the CSS Director suitability list of 1990, finalised in 1991, has not yet been appointed as Director. The posts of Director in the Central Secretariat are not included in the cadres of any Service, including the Central Secretariat Service. These posts are filled up under the Central Staffing Scheme through a selection process. Selection for filling up each post included in the Central Staffing Scheme is made from a panel of names and the criteria

for selection is suitability of an officer for holding a particular post. The Government does give priority for appointment of officers included in an earlier panel, before taking up the appointment of officers included in a subsequent panel. However, the actual placement of an officer is subject to the criteria mentioned above and it cannot be ensured that offers of appointment are always given in the order in which the names appear in the panel.

नियुक्ति के समय संघ लोक सेवा आयोग को प्रत्याशियों द्वारा गलत सूचना का दिया जाना

1750. श्री रामसिंह राठवा : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:—

(क) क्या यह सच है कि सरकार उस व्यक्ति की सेवाएं समाप्त कर देती है जो संघ लोक सेवा आयोग को नियुक्ति के समय गलत सूचना देता है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ;

(ग) 1985 से अब तक ऐसे कितने व्यक्तियों की संख्या कितनी है जिनकी सेवाएं समाप्त की जा चुकी हैं ; और

(घ) केन्द्रीय जल आयोग में की गई नियुक्ति के संबंध में सरकार ने क्या कार्रवाई की है ?

कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री (श्र. भर्ता : मारग्रेट आल्वा) : (क) और (ख) यदि किसी अधिकारी की नियुक्ति के समय उसके द्वारा दी गई सूचना गलत पाई जाती है, तो उसकी सेवा समाप्त करने सहित, उसके विरुद्ध उचित कार्रवाई किए जाने के लिए समुचित उपबंध विद्यमान है।

(ग) यह सूचना केन्द्रीकृत रूप से उपलब्ध नहीं है।